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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 177 of 2022

IN THE MATTER OF:

Abhist Kusum Gupta

...Applicant

Versus


State of U.P. and Ors.

...Respondents

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Place: New Delhi
Date: 14.04.2026

Filed by

(Shivam Saksena)
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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.177 / 2022

In the matter of : -

Abhist Kusum Gupta ... Applicants

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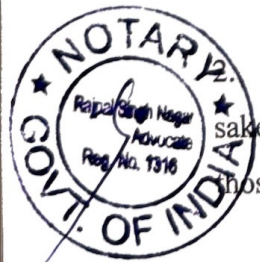
STATUS REPORT ON BEHAL OF
RESPONDENT NO. 5, NOIDA

Most Respectfully Showeth

1. The abovesaid Original Application is pending consideration before this Hon'ble Tribunal. Earlier, the answering respondent had filed on its status report as on 19.01.2026 about the 67 nos. of ponds falling in the jurisdictional area of NOIDA and the status of restoration / rejuvenation upto that date.

The details of the 67 nos. of ponds are not being repeated for the sake of brevity. The answering Respondent shall refer to and reply upon those details as set out in the earlier Status Report.

3. Since the last Status report, there has been improvement in the number of ponds that have been restored / rejuvenated or the area developed as pond. A comparative chart of the status, as per the previous report and as of now, is being annexed hereto and marked as **Annexure R-5/1** to this Report. While 10 nos of ponds are fully rejuvenated, on 3



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nos. of ponds there has been encroachment by the villagers. Matter has been taken up with the district administration. It is clarified that these 3 nos. of ponds fall outside the acquired land of NOIDA. However, steps have been taken to develop ponds elsewhere, as is submitted below.

4. As regards the 14 nos. of ponds falling in Category B of the chart, it is submitted that development works, like public roads, green belt etc. had been carried out decades ago and it would be an impossible task to remove the same. The total area under this category is a 4.6568 hectares.. But far more area i.e. 16.0257 hectares already has been developed as ponds instead, as per details mentioned in part D of the annexed chart.

5. As regards 40 nos. of ponds having a total area of 16.0922 hect., falling in Category C is concerned, the same had been encroached upon by the villagers. A dense abadi exists upon it for decades. These ponds fall outside the acquired land of NOIDA. The District Administration was informed to take necessary steps vide letters dated dt.4.01.2024, 12.1.2024, 14.2.2024, 23.2.2024, 6.03.2024, 31.07.2024 and 6.08.2024.

6. A further area of 4.83 hect. is in the process of being developed as lake / pond in Sector 167 at an estimated cost of Rs. 9.37 crores, excluding the cost of land, for which the E-tendering process is on. The estimated date of completion of the works is end of December 2026.

Dt. 13.04.2026


Sr. Manager (Civil), W.C. 9
For Respondent No. 5, NOIDA



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AFFIDAVIT

I, Anil Kumar, S/o Sh. Shripal, aged about 50 years, working as Sr. Manager, Work Circle 9, Office at sector 6 , Noida, do hereby solemnly affirm and state as under :

1. That the Deponent is presently posted as Sr. Manager (Civil), W.C. 9 with the Respondent Authority and as such competent and authorized to affirm this affidavit on behalf of the said Respondent.

2. I state that the accompanying Status Report has been drafted under my instructions. I have read the same and state that the contents thereof are true and correct to my knowledge as derived from the records of the Respondent Authority.



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3. The Annexures are true copy of their respective originals



DEPONENT

VERIFICATION:

Verified at Gr. Noida on this the ____ day of April, 2026 that the factual contents of this Affidavit are true and correct to my knowledge as derived from the records of the case and nothing stated therein is false and nothing material has been concealed there from. The last para is prayer to this Hon'ble Court.



DEPONENT



ATTESTED



Rajpal Singh Nagar
Notary Public Noida
Gautambudh Nagar (U.P.)

19 4 APR 2026

Status Of Ponds in Noida

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Annexure R-5/11

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SR. NO.	DESCRIPTION	STATUS AS ON 19.01.2026	STATUS AS ON 10.04.2026
A.			
1	WORKS COMPLETED BY NOIDA	10	10
2	POND DEVELOPMENT WORKS UNDER DECISION		
	(i) POND IN VILLAGE-AGAHPUR (Out of total area of 3,500 Square Meter, an area of 2,000 Square meter land is available while on balance 1,500 Square Meter development works had been carried decade ago)	1	1
	(ii) Pond In Village-Jhatta : encroached by the Villagers.	1	1
	(iii) Pond In Village- encroached by the Villagers.	1	1
	TOTAL (A)	13	13
B.			
1	Ponds where development work has been carried out - roads, green belt, etc.)	8	8
2	Ponds where Asset allocation had taken place	6	6



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C.				
1	Old Dense Population / Encroachment	40	40	40
	TOTAL (C)	54	54	54
	TOTAL (A+B+C)	67	67	67
D	Against the 14 ponds mentioned in category B, having total area of 4.6568 hectares, Water bodies have been developed over 16.0257 hectares as described below	<u>Area (Hect.)</u>	<u>Area (Hect.)</u>	<u>Area (Hect.)</u>
1	Sector-54 wetland completed by NOIDA	9.11	9.11	9.11
2	Completed water body in STP compound premise in Sector-54 by Noida	1.07	1.07	1.07
3	Sector-91 wetland completed by NOIDA	2.6083	2.6083	2.6083
4	Sector-135 pond completed by NOIDA	3.2374	3.2374	3.2374
	TOTAL :-	16.0257	16.0257	16.0257

